

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Jammu/Srinagar, the 24th of July, 2023

S.O 382 .-In pursuance of the powers conferred by sub-rule (4B) of rule 8 of the Jammu and Kashmir Goods and Services Tax Rules, 2017, the Government, on the recommendations of the Council, hereby makes the following amendment in the notification of the Government of Jammu and Kashmir, the Finance Department SO No. 105/2023- Tax, dated the 03rd March, 2023, namely:-

In the said notification, for the words, "provisions of", the words "proviso to" shall be substituted.

2. They shall be deemed to have come into force from the 26th day of December, 2022.

By order of the Government of the Jammu and Kashmir.

Sd/-

(Santosh D Vaidya)IAS
Principal Secretary to the Government,
Finance Department.

No: FD-ST/34/2021(Part-I)

Dated: 24 - 07 - 2023

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal Secretaries/ Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, Gol, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K, Srinagar.
8. Excise Commissioner, J&K, Srinagar
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to the Administrative Secretary, Finance Department.
11. Incharge website, Finance Department.

(Mohammad Amin)JKAS
Deputy Secretary to Government,
Finance Department.

24/7/2023